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Lok Sabha in regard to the said Bill."

12.32 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS Thirty Second Report

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur): I beg to present the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.32 1/4 hrs.

COMMITTEE ON URBAN AND RURAL DEVELOPMENT Seventh Report

[English]

SHRI PALA K.M. MATHEW (Idukki): I beg to present the Seventh Report ( Hindi and English versions) of the Committee on Urban and Rural Development on National Wastelands Development - Ministry of Rural Development and Minutes of sittings of the Committee relating thereto.

12.32 1/2 hrs.

STANDING COMMITTEE ON COMMERCE
Sixth Report

[English]

SHRI DWARKA NATH DAS (KARIMGANJ): I beg to lay on the Table a

copy of the Sixth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Demands for Grants (1994-95) of the Ministry of Textiles.

12.33 hrs.

STATEMENTS BY MINITERS

(i) Drawal of Fund From The Contingency Fund of India in Order to Avoid Contempt of Court

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI):

The department of industrial development has to pay a sum of Rs. 42,80,499(Rupees forty two lakhs eighty thousand four hundred and ninety nine only) as Central Investment Subsidy to M/s. Sandal Resorts Ltd., and the Small Scale Industries Association, Andaman & Nicobar, through the Director of Industries, Andaman & Nicobar Administration. The Central Investment Subsidy Scheme introduced in 1971 was discontinued with effect from 01.10.1988 and as such there is no budgetary provision on this account. The Department is, however, required to pay the above mentioned amount to the aforesaid parties in compliance with the Judgement of Calcutta High Court dated 27.09.1993/08.10.1993 and to avoid the contempt application filed by the two petitioners.